

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 13/(MAH)/2016
CA No. 41 & 42/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2016

NAME OF THE PARTIES: M/s. Man Industries (India) Ltd.
V/s.
M/s. Man Infraprojects Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1 Mr. Gauraj Shah
Y/b Kanga & Co
Advocates for
Petitioner

Counsel

D. K. Patel.

Common Order

CA No.41 & 42//2016 in CP No.13/397-398/CLB/MB/MAH/2016

CP No. 67/397-398)/CLB/MB/MAH/2016

As the pleadings are almost completed in CP No.13/2016, to have the completeness of the matters, the Respondents in CP 67/2016 are hereby directed to file reply within one week hereof, rejoinder, if any, in 10 days thereafter.

After the completion of the pleadings in both the Company Petitions, this Bench will take up CA No.41 & 42 of 2016 in CP No.13/2016 for hearing. In case this Bench does not find any merit in the Application filed in CP No.13/2016, this Bench will take up both the Petitions for hearing.

List this matter for hearing on 13.12.2016.

sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)